

LOK SABHA

Saturday, February 2, 1980/Magha 13,  
1901 (Saka).

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

MEMBER SWORN

Shri Rama Chandra Rath (Aska)

QUESTIONS OF PRIVILEGE

(i) ALLEGED DEROGATORY REMARKS BY  
SHRI J. R. D. TATA IN RESPECT OF  
MEMBERS OF PARLIAMENT.

MR. SPEAKER: Shri Jyotirmoy Bosu, M. P., had given notice of question of privilege against Shri J. R. D. Tata, former Chairman of Air India, regarding alleged "derogatory remarks with regard to Members of Parliament, members of the Public Undertakings Committee (Sixth Lok Sabha) and its Chairman", made by him in a Press statement issued by him on 28 May, 1979.

This notice had come up during the last Lok Sabha and the then Speaker had given his consent under Rule 222 and the matter was referred thereafter on a motion in the House to the Committee of Privileges. Before however the Committee of Privileges could give their Report, the Lok Sabha was dissolved. Since Shri Jyotirmoy Bosu, who had moved the matter in 1979, is pressing it again, I give my consent under rule 222.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Thank you, Sir, I am

most grateful to you. About Mr. Peter Mahata, Regional Director, Air India, for U. S. and Canada, also I have written to you and I have got the original document....

MR. SPEAKER: He has given an apology.

SHRI JYOTIRMOY BOSU: I move:

"That the motion of breach of privilege against Mr. J. R. D. Tata be sent to the Privileges Committee."

MR. SPEAKER: The question is:

"That the motion of breach of privilege against Mr. J. R. D. Tata be sent to the Privileges Committee."

The motion was adopted.

SHRI N.G. RANGA (Guntur): Sir, whether it is Mr. J. R. D. Tata or any body, on that point, we must have some say before you give your consent because this is a very serious matter. Similar things had happened in the last Parliament. (Interruptions).

MR. SPEAKER: Under what rule are you referring to?

SHRI N. G. RANGA: You have given your consent to this motion...

MR. SPEAKER: Let me know under what rule you are referring to this matter.

SHRI N. G. RANGA: It is not a question of rule. It is a matter that is now before the House.

MR. SPEAKER: I have given my consent.

(ii) ALLEGED MISLEADING INFORMATION GIVEN BY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF HOME AFFAIRS re. REPORTED ARREST OF SHRI N. K. SINGH, DIG, CBI.